

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

C.P.No.19/96

IN

G.A.786/90

New Delhi: this the 28th day of May, 1996.

HON'BLE MR. S.R.ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

Shri Verinder Jit Singh,
son of Shri G.B. Singh,
r/o 138-B, DDA Flats (MIG),
Rajouri Garden,
New Delhi -110027

2. Shri Gurmeet Singh,
S/o Shri G.B.Singh,
r/o 138-B, DDA Flats (MIG),
Rajouri Garden,
New Delhi -110027.

.....Applicants.

By Advocate: Shri Gurmeet Singh.

Versus

1. Shri S.Suryanarayanan,
Secretary, Ministry of Railways (Railway Board),
Rail Bhawan,
New Delhi-110001.

2. Shri Mohd. Sirajudin,
Divisional Railway Manager,
Kota Division, Western Railway,
Mota Junction (Rajasthan)Respondents.

By Advocate: Shri P.S.Mahendru

JUDGMENT

By Hon'ble Mr.S.R.Adige, Member (A) .

We have heard Shri Gurmeet Singh
applicant and Shri P.S.Mahendru for the respondents.

2. Applicant Shri Gurmeet Singh states
very fairly that the only grievance that survives
regarding implementation of the impugned order

dated 22.8.94 in OA No.786/90 is regarding payment of interest on P.F. amount of Rs.9331/- from 1.9.79 onwards at admissible rate in the prevalent years, compounded yearly.

3. Paragraph 5 of the impugned order dated 22.8.94 in OA No.786/90 of which deliberate disobedience is alleged, reads as follows:

"The amount in the GPF earns interest. The interest shall be earned on the deposit from year to year till the payment. It is the own money of the contributor which contributor is entitled to be paid, with the laid down rate on interest for the particular year. It is not clear whether the amount of Rs.9,331/- was paid to the applicants with upto date interest on the date of payment thereon. In fact the applicants in the succession certificate obtained by them though did not mention the fact of interest clearly when the amount is in deposit in scheme where the interest is payable on yearly basis. The interest after the lapse of a year becomes part of the principal. As such the applicants are entitled to the payment of interest at the admissible rate in the prevalent years".

4. Respondents have not produced any material to indicate that the said order has not become final.

5. The clear import of this order is that the applicant would be entitled to the interest at admissible rate on Rs.9,331/- for the period 1.12.79 (interest until November, 1979 already having been paid) until 2.1.87.

6. Shri Mahendru stated that the respondents were not very clear on this point and prayed that this position be clarified in our order. We

accordingly do so and direct the respondents to make necessary payments within 2 months from the date of receipt of a copy of this order. Applicant prayed for interest that had accrued after 2/1/87 but that was not part of the impugned order extracted above, which speaks only of payment of interest upto the date of release of GPF(2/1/87).

7. This CCP is disposed of with the above directions. Notices against alleged contemnors are discharged.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)

MEMBER (J)

M. Adige
(S.R. ADIGE)
MEMBER (A).

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